(d) whether all the industrial wastes and sewage are now going to these STPs for treatment; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) The Hon'ble Supreme Court in its order dated 27.02.2012 in the matter of writ petition No.725 of 1994 News item 'HT', And Quiet Flows the Maily Yamuna *V/s* CPCB and Ors. on the issue of cleaning of River Yamuna in Delhi, has *inter-alia* directed the concerned authorities at the Central and the State Governments to apprise the Hon'ble court about the construction of STPs before the discharge of sewage/trade effluent directly into river Yamuna at Delhi, Haryana and the districts of U.P.

(b) No, Sir. The Hon'ble Supreme court has not issued any specific order to install STPs at the bank of the river to stop industrial and sewage wastes to pollute the river.

(c) Does not arise due to reply to part (b) above.

(d) No, Sir. As of now, all the industrial wastes and sewage are not going to the STPs for treatment.

(e) The reasons for part (d) above are:

(i) 45% area of Delhi is still unsewered due to which waste water is flowing into local drains and finally to major drains/ river Yamuna.

(ii) In sewered area also, old peripheral sewer lines are settled/ defective at various locations resulting into waste water flowing into the drains.

(iii) Interceptor Sewer Project is being implemented for intercepting drains polluting river Yamuna. About 82% work has been completed till date and is likely to be completed by 2016.

Use of diesel in cars

*163. KUMARI SELJA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether cleaning of air is a part of Swachh Bharat Abhiyan;

(b) what is Government's policy on use of diesel in private cars;

(c) whether it is a fact that diesel cars are allowed in Delhi but not diesel taxis; and

(d) whether Government is considering a ban on all diesel vehicles in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) For ensuring hygiene, waste management and sanitation across the nation, Swachh Bharat Abhiyan was launched. The main objectives of the Abhiyan include, elimination of open defecation, eradication of manual scavenging, modern and scientific municipal solid waste management, to effect behavioral change regarding healthy sanitation practices, generate awareness about sanitation and its linkage with public health.

(b) The Ministry of Road Transport and Highways (MoRTH) has not laid down any particular policy for use of diesel in private cars. The emission norms are notified by MoRTH under the Central Motor Vehicle Rules, 1989 and State/UT Governments are responsible to administer the implementation. There are separate sets of emission norms applicable for diesel and gasoline cars. Presently, BS-IV emission norms are applicable for 63 cities including Delhi.

(c) and (d) Only CNG motor cabs are granted permits for local taxis in Delhi. The National Green Tribunal, Delhi *vide* its order dated 26.11.2015 and 07.04.2015 passed in the matter of Vardhman Kaushik *versus* Union of India and Others has banned plying of all vehicles which are 15 years old and diesel vehicles which are 10 years old in Delhi and NCR.

Release of funds to Bihar

†*164. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of PLANNING be pleased to state by when the amount announced by the Prime Minister for the development of Bihar is proposed to be released, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): 1. The Prime Minister's package for Bihar 2015 has been approved and announced by the Prime Minister on 18.08.2015.

†Original notice of the question was received in Hindi.